CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

CORAM:

1. Shri Ashok Basu, Chairperson
2. Shri K.N. Sinha, Member
3. Shri Bhanu Bhushan
4. Shri A.H. Jung, Member

Petition No.59/2005

In the matter of
Sharing of the transmission charges of the 220 kV D/C Birpara-Salakati transmission line and associated sub-station at Birpara (ER) & Salakati (NER) as inter-regional assets between ER and NER.

And in the matter of
Bihar State Electricity Board, Patna ....Petitioner

Vs
1. Powergrid Corporation of India Ltd. Gurgaon
2. West Bengal State Electricity Board, Kolkata
3. Grid Corporation of Orissa Ltd., Bhubaneswar
4. Damodar Valley Corporation, Kolkata
5. Power Department, Govt. of Sikkim, Gangtok
6. Jharkhand State Electricity Board, Ranchi
7. Assam State Electricity Board, Guwahati
8. Member Secretary, Eastern Regional Electricity Board, Kolkata
9. Member Secretary, North-Eastern Regional Electricity Board, Shillong
10. Meghalaya State Electricity Board, Shillong
11. Power & Electricity Department, Govt. of Mizoram, Aizawl
12. Electricity Department, Govt. of Manipur, Imphal
13. Department of Power, Govt. of Arunachal Pradesh, Lagun, Itanagar
14. Department of Power, Govt. of Nagaland, Kohima
15. Department of Power, Govt.of Tripura, Agartala .....Respondents

The following were present

1. Shri S. Atiq Ullah, CE, TVNL/BSEB
2. Shri M.M. Mondal, PGCIL
3. Shri P.C. Pankaj, GM, PGCIL
4. Shri U.K. Tyagi, DGM, PGCIL
5. Shri C. Kannan, CM, PGCIL
6. Shri A.K. Nagpal, PGCIL
7. Shri M. Dhar, DVC
ORDER

Heard the representatives of the parties.

2. The real issue that arises for adjudication is regarding the status of 220 kV D/C Birpara-Salakati transmission line, that is, whether or not it is an inter-regional asset, between Eastern and North-Eastern Regions. The resolution of the dispute will involve detailed study, which cannot be undertaken by the Commission as a whole. We, therefore, delegate this function to the one-Member Bench (Shri Bhanu Bhushan, Member), who will conduct the necessary studies and submit his report for further consideration and decision of the Commission, latest by 15.2.2006.

3. The parties are directed to appear before the Bench at 11 AM on 20th January 2006 at EREB, Kolkata.

Sd/-  
(A.H. JUNG)  
MEMBER

Sd/-  
(BHANU BHUSHAN)  
MEMBER

Sd/-  
(K.N. SINHA)  
MEMBER

Sd/-  
(ASHOK BASU)  
CHAIRPERSON

Dated the 14th December 2005